

HIGH COURT OF CHHATTISGARH, BILASPUR

Endorsement

No. 1354/Confdl./2019
II-2-17/2002 (Pt. VI)

Bilaspur, dated 27/11/2019


Copy of notification no. 3228/3723/XXI-B/C.G./2019 dated 23.11.2019 & 3230/3723/XXI-B/C.G./2019 dated 23.11.2019 issued by the Additional Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Atal Nagar Nava Raipur forwarded to:-

- (1) Private Secretary to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (2) Private Secretary to Hon'ble Shri Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (3) Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (4) Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (5) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (6) Private Secretary to Hon'ble Shri Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (7) Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (8) Private Secretary to Hon'ble Shri Justice R.C.S. Samant, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (9) Private Secretary to Hon'ble Shri Justice Sharad Kumar Gupta, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (10) Private Secretary to Hon'ble Shri Justice Ram Prasanna Sharma, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (11) Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (12) Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (13) Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (14) Private Secretary to Hon'ble Mrs. Justice Vimal Singh Kapoor, High Court of Chhattisgarh, Bilaspur for information of her Lordship.
- (15) Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Lordship.
- (16) Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur for information.

Contd....2/-

(2)

- (17) Private Secretary to Registrar (Vigilance/ I. & E./ Selection & Appointment/ Judicial), High Court of Chhattisgarh, Bilaspur for information.
- (18) Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- (19) District & Sessions Judge, Balod/Bilaspur/ Balrampur at Ramanujganj/ Dakshin Bastar (Dantewara)/ Uttar Bastar (Kanker)/ Jashpur/ Baloda-Bazar/ Bemetara/ Bastar (Jagdalpur)/ Koriya (Baikunthpur) /Janjgir-Champa/Raigarh/Raipur/Durg/Rajnandgaon/Kabirdham (Kawardha)/ Mungeli/ Mahasamund/ Kondagaon/ Surajpur/ Dhamtari/ Surguja (Ambikapur)/ Korba for information.
- (20) Joint Registrar (S. & A. Cell/C.S.J.A.), High Court of Chhattisgarh, Bilaspur for information.
- (21) Additional Registrar (Judicial/ D.E./ Admn./ Criminal/ Civil & Copying/ Central Filing/R.G./M.), High Court of Chhattisgarh, Bilaspur for information.
- (22) Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
- (23) Officer-on-Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for information.
- (24) Accounts Officer, High Court of Chhattisgarh, Bilaspur for information.
- (25) Deputy Registrars (Confidential/ Works/ Vigilance and I.&E./ Mediation/ Writ/ Dispatch/ Pay Bill), High Court of Chhattisgarh, Bilaspur for information.
- (25) In-charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload this order in the official web-site of this High Court.
- (26) Section Officer/In-charge, Accounts/ Checker/ Juvenile Justice Cell/ R.G./ Complaint/ Criminal /Civil/ Confidential/ District Establishment/ Writ/ Central Filing Sections, High Court of Chhattisgarh, Bilaspur for information and necessary action.
- (27) Accountant General, Zero Point, Baloda-Bazar Road, Raipur for information.


27.11.2014

(NEELAM CHAND SANKHLA)
REGISTRAR GENERAL

छत्तीसगढ़ शासन
विधि एवं विधायी कार्य विभाग मंत्रालय
महानदी भवन, नवा रायपुर, अटल नगर, जिला-रायपुर 492002

Registrar (S.A. Cell),
Compl. Checker.

रायपुर, दिनांक 23/11/2019

अधिसूचना

26.11.19

R.4.

कमांक 8228/3228/21-ब/छ.ग./2019 भारत के संविधान के अनुच्छेद 233 सहपठित अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, छत्तीसगढ़ के राज्यपाल, छत्तीसगढ़ उच्च न्यायालय के परामर्श से, एतद्वारा, छत्तीसगढ़ उच्चतर न्यायिक सेवा (भर्ती तथा सेवा शर्तें) नियम, 2006 में निम्नलिखित और संशोधन करते हैं, अर्थात् :-

संशोधन

उक्त नियमों में,-

1. नियम 5 के उप-नियम (1) के खण्ड (ख) के परन्तुक के पश्चात्, निम्नलिखित अंतःस्थापित किया जाये, अर्थात्:-

“परन्तु यह और कि नियम 5(1)(ख) के अन्तर्गत सीमित प्रतियोगी परीक्षा के माध्यम से पदोन्नति के लिये उपस्थित होने वाले अभ्यर्थियों को लिखित परीक्षा में न्यूनतम 50% अंक अर्जित करना अनिवार्य होगा।”

2. नियम 5 के उप-नियम (1) के खण्ड (ग) के परन्तुक के पश्चात्, निम्नलिखित अंतःस्थापित किया जाये, अर्थात् :-

“परन्तु यह और भी कि नियम 5(1)(क) एवं 5(1)(ख) के अन्तर्गत जिला न्यायाधीश (प्रवेश स्तर) के लिये मौखिक परीक्षा में अभ्यर्थी को न्यूनतम 33% अंक अर्जित करना होगा तथा नियम 5(1)(ग) के अंतर्गत सीधी भर्ती के लिये जिला

Recd
by
26.11.19

न्यायाधीश (प्रवेश स्तर) के अनारक्षित संवर्ग के अभ्यर्थी को मौखिक परीक्षा में न्यूनतम 33% अंक अर्जित करना होगा तथा ऐसे अभ्यर्थी, जो अनुसूचित जाति/अनुसूचित जनजाति/अन्य पिछड़े वर्ग से संबंधित हों, को मौखिक परीक्षा में न्यूनतम 25% अंक अर्जित करना अनिवार्य होगा ।”

3. नियम 9 के उप-नियम (2) में, शब्द “राज्य न्यायिक अधिकारियों के प्रशिक्षण संस्थान” के स्थान पर, शब्द “छत्तीसगढ़ राज्य न्यायिक अकादमी” प्रतिस्थापित किया जाये ।

Raipur dated 23/11/2019

NOTIFICATION

No. ^{2223/9-23} ~~2223/9-23~~ XXI-B/C.G./2019 In exercise of the powers conferred by Article 233 read with the proviso to Article 309 of the Constitution of India, the Governor of Chhattisgarh, in consultation with the High Court of Chhattisgarh, hereby, makes the following further amendment in the Chhattisgarh Higher Judicial Service (Recruitment and Conditions of Service) Rules, 2006, namely:-

AMENDMENT

In the said rules,-

1. After proviso of clause (b) of sub-rule (1) of rule 5, the following shall be inserted, namely:-

"Provided further that a candidate appearing for promotion through limited competitive examination under Rule 5(1)(b) shall be required to secure minimum 50% marks in the written examination."

2. After proviso of clause (c) of sub-rule (1) of rule 5, the following shall be inserted, namely:-

“Provided also that candidates have to secure minimum 33% marks in the viva-voce for District Judge (Entry Level) under Rule 5(1)(a) and 5 (1)(b) and candidates belonging to unreserved category of District Judge (Entry Level) by direct recruitment under Rule 5(1)(c) have to secure minimum 33% marks in the viva-voce and those belonging to Scheduled Castes/Scheduled Tribes/Other Backward Classes shall be required to secure minimum 25% marks in the viva-voce.”

3. In sub-rule (2) of rule 9, for the words “State Judicial Officer Training Institute”, the words “Chhattisgarh State Judicial Academy” shall be substituted.

**By order and in the name of the
Governor of Chhattisgarh,**

**(Maneesh Kumar Thakur)
Additional Secretary**

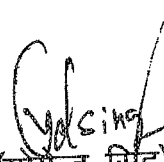
पृ० क्रमांक ९२-२९ / ३७१३ / २१-ब / छ.ग. / २०१९
PS LAW

रायपुर, दिनांक १३ / ११ / २०१९

प्रतिलिपि:-

✓ रजिस्ट्रार जनरल, छत्तीसगढ़ उच्च न्यायालय, बिलासपुर की ओर उनके ज्ञापन क्रमांक 5868/Rules/2019 दिनांक 28.05.2019 के संदर्भ में,

2. राज्य सूचना अधिकारी, एन.आई.सी., मंत्रालय, नया रायपुर छत्तीसगढ़ की ओर आगामी ई-राजपत्र (असाधारण) में प्रकाशन हेतु,
 3. स्टॉफ आफिसर, प्रमुख सचिव विधि की ओर प्रमुख सचिव, विधि के सूचनार्थ,
 4. उप संचालक, शासकीय क्षेत्रीय मुद्रणालय, गोंदवारा, भनपुरी, रायपुर की ओर (छ.ग) राजपत्र के आगामी अंक में अनिवार्य रूप से प्रकाशनार्थ एवं राजपत्र की 25 प्रतियां भेजने हेतु)
 5. वेबसाइट एडमिनिस्ट्रेटर, विधि और विधायी कार्य विभाग, मंत्रालय की ओर विभागीय वेबसाइट में अपलोड किये जाने बाबत,
- की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रोषित ।


(योगेन्द्र सिंह) 28-11-2019

अवर सचिव

छ.ग. शासन, विधि एवं विधायी कार्य विभाग

छत्तीसगढ़ शासन
विधि एवं विधायी कार्य विभाग मंत्रालय
महानदी भवन, नवा रायपुर, अटल नगर, जिला-रायपुर 492002

Registrar (S.A. Cell.), Comd.
Chaker

रायपुर, दिनांक 23/11/2019

अधिसूचना

26.11.2019
R. W.

कमांक 3280/3123/21-ब/छ.ग./2019 भारत के संविधान के अनुच्छेद 234 सहपठित अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, छत्तीसगढ़ के राज्यपाल, छत्तीसगढ़ उच्च न्यायालय तथा छत्तीसगढ़ लोक सेवा आयोग के परामर्श से, एतद्वारा, छत्तीसगढ़ निम्नतर न्यायिक सेवा (भर्ती तथा सेवा शर्तें) नियम, 2006 में निम्नलिखित और संशोधन करते हैं, अर्थात् :-

संशोधन

उक्त नियमों में,-

1. नियम 5 के उप-नियम (1) के परन्तुक के पश्चात्, निम्नलिखित अंतःस्थापित किया जाये, अर्थात्:-

“परन्तु यह और कि सीधी भर्ती के लिये, अनारक्षित संवर्ग से संबंधित अभ्यर्थी को, मौखिक परीक्षा में न्यूनतम 33% अंक अर्जित करना होगा तथा अनुसूचित जाति/अनुसूचित जनजाति/अन्य पिछड़े वर्गों से संबंधित अभ्यर्थी को मौखिक परीक्षा में न्यूनतम 25% अंक अर्जित करना अनिवार्य होगा।”

2. नियम 11 के उप-नियम (2) में, शब्द “राज्य न्यायिक अधिकारी प्रशिक्षण संस्थान” के स्थान पर, शब्द “छत्तीसगढ़ राज्य न्यायिक अकादमी” प्रतिस्थापित किया जाये।

3. अनुसूची-एक में,-

Recd
Cly
26/11/19

- (एक) चिन्ह एवं शब्द "(एक) प्रारंभिक परीक्षा (दो)" के पश्चात्, शब्द "अंतिम परीक्षा" के स्थान पर, शब्द एवं चिन्ह "मुख्य परीक्षा (लिखित)" प्रतिस्थापित किया जाये;
- (दो) पैरा (ख) में, शब्द "अंतिम परीक्षा" के स्थान पर, शब्द "मुख्य परीक्षा (लिखित)" प्रतिस्थापित किया जाये; और
- (तीन) पैरा (ग) में, शब्द "अंतिम परीक्षा" के स्थान पर, शब्द "मौखिक परीक्षा" प्रतिस्थापित किया जाये ।

Raipur dated 23/11/2019

NOTIFICATION

No. ³⁷²³ 3230/ /XXI-B/C.G./2019 In exercise of the powers conferred by Article 234 read with the proviso to Article 309 of the Constitution of India, the Governor of Chhattisgarh, in consultation with the High Court of Chhattisgarh and Chhattisgarh Public Service Commission, hereby, makes the following further amendment in the Chhattisgarh Lower Judicial Service (Recruitment and Conditions of Service) Rules, 2006, namely:-

AMENDMENT

In the said rules,-

1. After proviso of sub-rule (1) of Rule 5, the following shall be inserted, namely:-

"Provided also that for direct recruitment a candidate belonging to unreserved category has to secure minimum 33% marks in the viva-voce and those belonging to Scheduled Castes/ Scheduled Tribes/ Other Backward Classes shall be required to secure minimum 25% marks in the viva-voce."

2. In sub-rule (2) of Rule 11, for the words "State Judicial Officer Training Institute", the words "Chhattisgarh State Judicial Academy" shall be substituted.

3. **In Schedule-I,-**

- (i) after the symbol and words "(i) Preliminary Examination, (ii),", for the words and symbol "Final Examination", the words and symbol "Main Examination (Written)" shall be substituted;
- (ii) in para (b), for the words "Final Examination", the words and symbol "Main Examination (Written)" shall be substituted; and
- (iii) in para (c), for the words "final examination", the words "viva-voce" shall be substituted.

**By order and in the name of the
Governor of Chhattisgarh,**

**(Maneesh Kumar Thakur)
Additional Secretary**


पृ० क्रमांक ९२९१ / ९२२३ / 21-ब/छ.ग./2019

रायपुर, दिनांक १३ / 11 / 2019

प्रतिलिपि:-

1. रजिस्ट्रार जनरल, छत्तीसगढ़ उच्च न्यायालय, बिलासपुर की ओर उनके ज्ञापन क्रमांक 5868/Rules/2019 दिनांक 28.05.2019 के संदर्भ में,
2. राज्य सूचना अधिकारी, एन.आई.सी., मंत्रालय, नया रायपुर छत्तीसगढ़ की ओर आगामी ई-राजपत्र (असाधारण) में प्रकाशन हेतु,
3. स्टॉफ आफिसर, प्रमुख सचिव विधि की ओर प्रमुख सचिव, विधि के सूचनार्थ,
4. उप संचालक, शासकीय क्षेत्रीय मुद्रणालय, गोंदवारा, भनपुरी, रायपुर की ओर (छ.ग) राजपत्र के आगामी अंक में अनिवार्य रूप से प्रकाशनार्थ एवं राजपत्र की 25 प्रतियां भेजने हेतु)
5. वेबसाइट एडमिनिस्ट्रेटर, विधि और विधायी कार्य विभाग, मंत्रालय की ओर विभागीय वेबसाइट में अपलोड किये जाने बाबत,

की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित ।


(योगेन्द्र सिंह)

अवर सचिव

छ.ग. शासन, विधि एवं विधायी कार्य विभाग